



**Government of Jammu & Kashmir
Revenue Department, Civil Secretariat
Srinagar/Jammu**

Notification

Srinagar, the 29th, September, 2017

SRO 412.- In exercise of the powers conferred by Section 6 of the Jammu and Kashmir Lambardari Act, 1972 (Act No. X of 1972), the Government hereby make the following amendments in the Jammu and Kashmir Lambardari Rules, 1980; namely:-

I. In Rule 3.-

(a) for Clauses (i), the following shall be substituted;

“(i) is under the age of 25 years”.

(b) after Clause (xi), the following clause shall be added;
namely.-

“(xii) is not Middle pass”.

II. For Rule 5, the following shall be substituted:-

“**5.Remuneration of Lambardars:** The remuneration of the Lambardars shall be such as may be fixed by the Government from time to time.”

III. In sub rule (2) of Rule 11, after the words “**a substitute may be appointed in his place**”, the words “**for a period not exceeding six months. However in exceptional cases, the period of six months can be extended with the prior approval of District Collector**”, shall be added.

IV. In Rule 14.-

a) sub rule (2) shall be omitted.

b) in sub rule (4), after the words, “**by the Collector**” the words “**for a period not exceeding six months**” shall be added.

V. For Rule 16, the following shall be substituted;

"16. Term of office of the Lambardar. (1) The term of office for which a Lambardar may be elected shall be 05 years or till he attains the age of 60 years whichever shall be earlier.

(2) An outgoing Lambardar shall, unless the Government otherwise direct, continue in office till election of his successor.

(3) An outgoing Lambardar may, if otherwise qualified, be eligible for contesting the election.

(4) When as a result of any enquiry held under these rules, an order declaring the election of any Lambardar void has been announced, such Lambardar shall forthwith cease to hold his office."

VIII. In Rule 17, the following amendments shall be made:-

a) "In sub rule (1), for the words **"nomination of a person who is otherwise qualified"**, the words **"nomination of a person for a period not exceeding six months who is otherwise qualified"**, shall be substituted.

b) "In sub rule (2), for the words **"but he may, if otherwise qualified be re-elected"**, the words **"but he shall be eligible, if otherwise qualified, for re-election"**, shall be substituted.

By order of the Government of Jammu and Kashmir

Sd/-

Mohammad Ashraf Mir

Commissioner/Secretary to Government
Revenue Department

Dated 29.09.2017

No. Rev/LB/98/88-II

